

(b) when this line is expected to be finished?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) The scheme is under consideration.

(b) It is too early to say when the work may be completed.

Rural Electrification in Andhra Pradesh

886. Shrimati Vimla Devi: Will the Minister of Irrigation and Power be pleased to state:

(a) how many villages are to be electrified in Andhra Pradesh during the Third Plan period; and

(b) the various systems of electricity by which power will be supplied to these villages and the number of villages that will be met by each system?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): (a) About 2,000.

(b) All the villages will be supplied power from the Grid System of the Andhra Pradesh State Electricity Board.

Community Development Blocks in Jammu and Kashmir State

887. Shri Abdul Ghani Goni: Will the Minister of Community Development, Panchayati Raj and Cooperation be pleased to state:

(a) the number of Community Development Block in Jammu and Kashmir State;

(b) whether the said Blocks are sufficient to cater to the needs of the area that is mountainous and thinly populated; and

(c) whether Government propose to provide more Blocks in view of the Geographical and topographical situation of the said State?

The Deputy Minister in the Ministry of Community Development, Pan-

chayati Raj and Cooperation (Shri B. S. Murthy): (a) 52.

(b) and (c). A proposal has been received from the State Government for allotment of additional blocks which is under consideration.

Honorary Family Planning Education Leader

888. Shri P. N. Kayal: Will the Minister of Health be pleased to state:

(a) whether there is any cadre like honorary family planning education leaders;

(b) if so, how much honorarium is being paid to them; and

(c) how many persons of such cadre are working in the field of family planning at present (State-wise)?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). Honorary Divisional Family Planning Education Leaders and Honorary District Family Planning Education Leaders have been appointed on payment of a grant-in-aid of 4,000 and Rs. 2,000 per annum respectively to each leader.

(c) 32 Honorary Divisional Family Planning Education Leaders and 17 Honorary District Family Planning Education Leaders are at present working in the States as shown below:—

| State Government | No. of Divisional Leaders | No. of District Leaders |
|-------------------|---------------------------|-------------------------|
| Andhra Pradesh | 1 | |
| Assam | .. | .. |
| Bihar | 1 | .. |
| Gujarat | 1 | 2 |
| Jammu and Kashmir | .. | .. |
| Kerala | . | 5 |
| Maharashtra | 5 | 3 |
| Madhya Pradesh | 6 | 2 |
| Madras | 2 | 1 |
| Mysore | 1 | .. |
| Orissa | .. | 3 |
| Punjab | 2 | .. |
| Rajasthan | 1 | .. |

| | | |
|------------------|----|----|
| Uttar Pradesh | 3 | .. |
| West Bengal | 3 | .. |
| Delhi | 4 | .. |
| Himachal Pradesh | .. | 1 |
| Total | 32 | 17 |

Family Planning Clinics

889. **Shri P. N. Kayal:** Will the Minister of Health be pleased to state:

(a) the amount which was sanctioned to the voluntary organisations to run family planning clinics during the year 1961;

(b) what methods are being adopted by Government to verify the authenticity of such organisations, and

(c) whether there is any Central Government machinery to supervise of such organisations?

The Minister of Health (Dr. Sushila Nayar): (a) Grants-in-aid amounting to Rs. 18,79,196 were sanctioned to the voluntary organisations to run family planning clinics during 1961.

(b) An organisation applying for grant-in-aid from the Government of India is generally required to produce the following certificates regarding its bonafides:—

- (1) the organisation is a registered body;
- (2) it has a regularly constituted managing Committee.
- (3) it does social welfare work for the public on a 'no profit' basis.
- (4) The grant-in-aid will be utilised for the purpose for which it is sanctioned.
- (5) the service to the public will be provided free of charge except for the distribution of contraceptives according to the approved schedule.
- (6) the audited statement of accounts will be sent at the end of each financial year.

(7) the progress reports will be sent as may be desired.

(8) the assets acquired with the grant-in-aid from the Government of India will not be transferred to any persons/institution without the prior sanction of the Government of India.

(9) the accounts will be properly maintained and can be checked by the Government of India or State Government.

(10) utmost economy will be exercised in respect of grant-in-aid received.

(11) a certificate regarding its bonafides and sound financial position from the District Magistrate in whose jurisdiction it exists.

(c) Yes, Sir. The Government of India meets 100 per cent expenditure on account of pay and allowances of Assistant Director, Family Planning in each State, who is responsible for supervising the work of family planning clinics and for bringing to the notice of the Government of India any defects in their working. Applications from Local Bodies and Voluntary Organisations for grants-in-aid are normally considered only on the recommendation of the Assistant Director, Family Planning, in the States. The specific recommendations of these officers are required for sanctioning continuation grants-in-aid to the clinics. These officers are also required to examine the accounts of the grantees concerned and to countersign utilisation certificates in respect of the grants-in-aid sanctioned to them.

The Government of India have appointed two Regional Family Planning Officers who inspect family planning clinics set up with the grants-in-aid from the Government of India in the States. Besides, the other officers of the Directorate General of Health Services also visit family planning clinics whenever they go on tour and